MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of Institutional Advance Training Course for District Judges (Entry Level) on <u>promotion</u> (19.02.2024 to 15.03.2024)

[First week 19.02.2024 to 24.02.2024]

DATE/ DAY	SESSION – I 10:15 am to 11:45 am	SESSION – II 12:00 noon to 1:15 nm		SESSION – III 2:00 pm to 3:15 pm		SESSION – IV 3:30 nm to 4.45 nm	SESSION – V
DAY	10:15 am to 11:45 am	12:00 noon to 1:15 pm	⊢	2:00 pm to 3:15 pm	-	3:30 pm to 4.45 pm	4:45 pm to 5:45 pm
19.02.2024 Monday	Feedback from the participants, identifying issues and challenges faced on the board	Feedback from the participants, identifying issues and challenges faced on the board		Motor Accident Claim Cases in general – Overview of the Statutory Scheme under the Act and Rules – Detail Accident		Motor Accident Claim Cases in general – Overview of the Statutory Scheme under the Act and Rules – Detail Accident	communication skills –
	By: Director & Officers, MPSJA	By: Director & Officers, MPSJA		report (Contd) By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA		report By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	By : Smt. Anamika Sisodiya, Jabalpur
20.02.2024 Tuesday	Motor Accident Claim Cases – Simple injuries and permanent disability (Contd)	T Motor Accident Claim Cases – E Simple injuries and permanent disability B	L U N C H	Motor Accident Claim Cases – Compensation in cases of death, Disbursement of compensation amount, Procedure on death of claimant	E A	Motor Accident Claim Cases – Contributory and composite negligence, defence applicable to insurance company Pay and recover	Balancing the scale of ethics
	By: Shri Pradeep Kumar Vyas Member, Madhya Pradesh Commercial Tax Appellate Board, Bhopal	R E By: Shri Pradeep Kumar Vyas A Member, K Commercial Tax Appellate Board, Bhopal	B R E A K	By: Shri Pradeep Kumar Vyas Member, Madhya Pradesh Commercial Tax Appellate Board, Bhopal	R E A K	By: Shri Pradeep Kumar Vyas Member, Madhya Pradesh Commercial Tax Appellate Board, Bhopal	By : Hon'ble Shri Justice Sujoy Paul, Judge, High Court of M.P.
21.02.2024 Wednesday	Bail: Law and Procedure (Sections 438, 439, 439 (2) Cr.P.C.)	Bail: Law and Procedure (under Special Acts)		Assessment of injuries and permanent disability (Contd)		Assessment of injuries and permanent disability	Legal writing & communication skills – English language
	By: Director, MPSJA	By: Director, MPSJA		By: Dr. Ashok Vidyarthi, Orthopedics Surgeon, Netaji Subhash Chandra Bose Medical College, Jabalpur		By: Dr. Ashok Vidyarthi, Orthopedics Surgeon, Netaji Subhash Chandra Bose Medical College, Jabalpur	By : Smt. Anamika Sisodiya, Jabalpur Distribution of exercise relating to Motor Accident Claim Cases

DATE/ DAY	SESSION – I 10:15 am to 11:45 am	SESSION – II 12:00 noon to 1:15 pm		SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4.45 pm	SESSION – V 4:45 pm to 5:45 pm
22.02.2024 Thursday	Criminal Appeal: Filing of appeal, Locus, Jail appeal, Limitation, Issuance of notice, Suspension of conviction/ sentence	Criminal Appeal: Appeal against conviction and acquittal; Powers of Appellate Court, Abatement of appeal Judgment & sentence in appeal		An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 (Contd)	An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013	0
	By: Shri Tajinder Singh Ajmani, Faculty (Sr.), MPSJA	By: Shri Tajinder Singh Ajmani, Faculty (Sr.), MPSJA	T,	By: Shri Padmesh Shah, Addl. Director, MPSJA	By: Shri Padmesh Shah, Addl. Director, MPSJA	By : Smt. Anamika Sisodiya, Jabalpur
23.02.2024 Friday	Key issues relating to – M.P. Land Revenue Code, 1959 (Contd)	T E Key issues relating to – M.P. Land Revenue Code, 1959 B R	U N C H B	Sessions Trial in general – Framing of charges – (vicarious/joint liability u/ss. 34,149,109,120-B IPC) (Contd)	Framing of charges – (vicarious/joint liability u/ss. 34,149,109,120-B IPC)	Legal writing & communication skills – English language
	By: Shri Amit Singh Sisodia, OSD, MPSJA	E A By: Shri Amit Singh Sisodia, OSD, MPSJA	R E A K	By: Shri Tajinder Singh Ajmani, Faculty (Sr.), MPSJA	By: Shri Tajinder Singh Ajmani, Faculty (Sr.), MPSJA	By : Smt. Anamika Sisodiya, Jabalpur
24.02.2024 Saturday	Key issues relating to – Hindu Marriage Act, 1955 (Contd)	Key issues relating to – Hindu Marriage Act, 1955		Prevention of Corruption Act, 1988: Statutory scheme under the Act, Trial in general, Procedure	Defence perspective, sentencing	Legal writing & communication skills – English language By : Smt. Anamika Sisodiya, Jabalpur
Note: (1)	By: Shri Dhirendra Singh, Principal Judge, Family Court, Dhar	By: Shri Dhirendra Singh, Principal Judge, Family Court, Dhar		By: Shri Alok Mishra, District & Additional Sessions Judge, Sagar	By: Shri Alok Mishra, District & Additional Sessions Judge, Sagar	Distribution of exercise relating to Bail

Note: (1) (2)

The Schedule is subject to change as per exigencies. Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR Schedule of Institutional Advance Training Course for District Judges (Entry Level) on <u>promotion</u> (19.02.2024 to 15.03.2024)

[Second week 26.02.2024 to 02.03.2024]

DATE/	SESSION – I	SESSION – II	SESSION – III	SESSION – IV	SESSION – V
DAY	10:15 am to 11:45 am	12:00 noon to 1:15 pm	2:00 pm to 3:15 pm	3:30 pm to 4.45 pm	4:45 pm to 5:45 pm
26.02.2024 Monday	Civil Appeals: (Regular & Misc.) Filing of appeal, Locus, Valuation & Court fees,	Civil Appeal: Cross appeal and cross objections, Additional issues and evidence	Civil Appeal: Powers of Appellate Court, Remand for retrial, Judgment and decree in appeals	Open Interactive session	Legal writing & communication skills – English language
	Limitation, Issuance of notice By: Hon'ble Shri Justice M.K. Mudgal, Former Judge, High Court of M.P.	By: Hon'ble Shri Justice M.K. Mudgal, Former Judge, High Court of M.P. L	By: Hon'ble Shri Justice M.K. Mudgal, Former Judge, High Court of M.P.	By: Officer of the Academy	By : Smt. Anamika Sisodia, Jabalpur Submission of exercise relating to Motor Accident Claim Cases
27.02.2024 Tuesday	Key issues relating to – Adverse Possession	T E Criminal Revision: In general – A Interlocutory orders and Notice of hearing		T E Legal Aid, Lok Adalat and A ADR (Mediation)	Legal writing & communication skills – English language
	By: Shri Amit Singh Sisodia, OSD, MPSJA	B R B E By: Director, MPSJA R A E K A		B R E By: Smt. S. Vineeta, Faculty Member (Jr.2), K MPSJA	By : Smt. Anamika Sisodia, Jabalpur Distribution of exercise relating to Criminal Revision
28.02.2024 Wednesday	Law of Succession (Hindu Law) (Contd)	Law of Succession (Hindu Law)	Key issues relating to – Arbitration & Conciliation Act, 1996 (Contd)	Key issues relating to – Arbitration & Conciliation Act, 1996	Legal writing & communication skills – English language
	By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	By: Shri Padmesh Shah, Addl. Director, MPSJA	By: Shri Padmesh Shah, Addl. Director, MPSJA	By : Smt. Anamika Sisodia , Jabalpur Submission of exercise relating to Bail Distribution of exercise relating to Criminal Appeal

DATE/	SESSION – I	SESSION – II	SESSION – III	SESSION – IV	SESSION – V
DAY	10:15 am to 11:45 am	12:00 noon to 1:15 pm	2:00 pm to 3:15 pm	3:30 pm to 4.45 pm	4:45 pm to 5:45 pm
29.02.2024 Thursday	Key issues relating to – Stamp Act, 1899, and Registration Act, 1908	Key issues relating to – M.P. Co-operative Societies Act, 1960	Discussion on exercise-1 relating to MACT (Contd)	Discussion on exercise-1 relating to MACT	Legal writing & communication skills – English language
	By: Smt. S. Vineeta, Faculty Member (Jr.2), MPSJA	By: Shri Amit Singh Sisodia, OSD, MPSJA	By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	By : Smt. Anamika Sisodia, Jabalpur
01.03.2024 Friday	Narcotic Drugs and Psychotropic Substances Act, 1985: Salient features of the Act, Definitions, Remand, Bail	Narcotic Drugs and Psychotropic Substances Act, 1985: Trial of offences, Appreciation of evidence, Sentencing	Municipal Corporations Act, 1956 (M.P.) and Municipalities Act, 1961 (M.P.) & M.P. Public Trusts Act, 1951	T Discussion on exercise - 2 (A) & 2(B) relating to MACT	Legal writing & communication skills – English language By : Smt. Anamika Sisodia,
	By: Director, MPSJA & Shri Amit Singh Sisodia, OSD, MPSJA	B By: Director, MPSJA E & B A Shri Amit Singh Sisodia, OSD, MPSJA A	Faculty Member (.lr 1)	B R E A A K	Jabalpur Submission of exercise relating to Criminal Revision
02.03.2024 Saturday	Medico-Legal and Forensic Evidence (Contd)	Medico-Legal and Forensic Evidence (Contd)	Medico-Legal and Forensic Evidence (Contd)	Medico-Legal and Forensic Evidence	Legal writing & communication skills – English language
	By : Dr. D. S. Badkur, Former Director, Medico-Legal Institute, Bhopal	By : Dr. D. S. Badkur, Former Director, Medico-Legal Institute, Bhopal	By : Dr. D. S. Badkur, Former Director, Medico-Legal Institute, Bhopal	By : Dr. D. S. Badkur, Former Director, Medico-Legal Institute, Bhopal	By : Smt. Anamika Sisodia, Jabalpur Distribution of exercise relating to Civil Appeal Submission of exercise relating to Criminal Appeal

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MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR Schedule of Institutional Advance Training Course for District Judges (Entry Level) on <u>promotion</u> (19.02.2024 to 15.03.2024)

[Third week 04.03.2024 to 09.03.2024]

DATE/	SESSION – I	SESSION – II	SESSION – III	SESSION – IV	SESSION – V
DAY	10:15 am to 11:45 am	12:00 noon to 1:15 pm	2:00 pm to 3:15 pm	3:30 pm to 4.45 pm	4:45 pm to 5:45 pm
04.03.2024 Monday	Key issues relating to – Execution	Discussion on exercise relating to Bail	Session trial in general - trial programme - recording of evidence (Contd)	Session trial in general - trial programme - recording of evidence	e
	By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	By: Director, MPSJA	By: Shri Tajinder Singh Ajmani, Faculty (Sr.), MPSJA	By: Shri Tajinder Singh Ajmani, Faculty (Sr.), MPSJA	Jabalpur Submission of exercise relating to Criminal Appeal
05.03.2024 Tuesday		T Key issues relating to – Specific U E Relief Act, 1963 A		r Key issues relating – Interim E Injunction – Breach of A Injunction	The power of self-awareness and self-confidence
	,	B R By: Shri Amit Singh Sisodia, E E OSD, MPSJA F A F	By: Shri Tajinder Singh Ajmani,	By: Shri Tajinder Singh Ajmani, Faculty (Sr.), MPSJA	By: Shri Kevin Pereira, Jabalpur Distribution of exercise relating to Civil Appeal
06.03.2024 Wednesday	Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989: Procedural safeguards Caste Certificate, Presumptions under the Act (Contd)	K A Scheduled Castes & Scheduled F Tribes (Prevention of Atrocities) Act, 1989: Procedural safeguards Caste Certificate, Presumptions under the Act F	Key Issues Relating to – Guardians & Wards Act, 1890 and Hindu Adoption and Maintenance Act, 1956	Discussion on exercise relating to Revision	Public Speaking Session – My definition of Success
	By: Shri Padmesh Shah, Addl. Director, MPSJA	By: Shri Padmesh Shah, Addl. Director, MPSJA	By: Shri Amit Singh Sisodia, OSD, MPSJA	By: Officers of the Academy	By: Shri Kevin Pereira, Jabalpur

DATE/	SESSION – I	SESSION – II	SESSION – III	SESSION – IV	SESSION – V
DAY	10:15 am to 11:45 am	12:00 noon to 1:15 pm	2:00 pm to 3:15 pm	3:30 pm to 4.45 pm	4:45 pm to 5:45 pm
07.03.2024 Thursday	Key issues relating to – Juvenile Justice (Care & Protection of Children) Act & Judicial procedural aspects of Children's Court	Key issues relating to – Protection of Children from Sexual Offences Act, 2012 (Contd)	Key issues relating to – Protection of Children from Sexual Offences Act, 2012	Administrative functioning as OIC Record Room and Copying	Open interactive session
	By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	By: Smt. S. Vineeta, Faculty Member (Jr.2), MPSJA	By: Smt. S. Vineeta, Faculty Member (Jr.2), MPSJA	By: Shri Padmesh Shah, Addl. Director, MPSJA	By: Officers of the Academy
08.03.2024 Friday	HOLIDAY	A ON ACCOUNT	OF	MAHASHIVRATRI	
09.03.2024 Saturday	Procedure relating to Preliminary Enquiry & Departmental Enquiry – An overview, Role of Inquiry Officer	 Electricity Act, 2003: Salient features of the Act, Cognizance & procedure of trial of offences under the Act unauthorized use of electricity. Civil Liability, 	Key issues relating to – Suits Valuation Act, 1887 and Court Fees Act, 1870	E Discussion on exercise relating to Criminal Appeal	Discussion on guidelines issued by the Supreme Court : • Gohar Mohammed v. U.P. SRTC • Aparna Bhat v. State of M.P. • Satender Kumar Antil v. CBI • Nipun Saxena v. Union of India
Nata	By: Director, MPSJA	Compounding of offences under the Act By: Shri Tajinder Singh Ajmani, Faculty (Sr.), MPSJA	By: Smt. S. Vineeta, Faculty Member (Jr.2), MPSJA	By: Officers of the Academy	Presentation by Participants Submission of exercise relating to civil Appeal Distribution of exercise relating to Sessions Trial

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(2)

DIRECTOR